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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

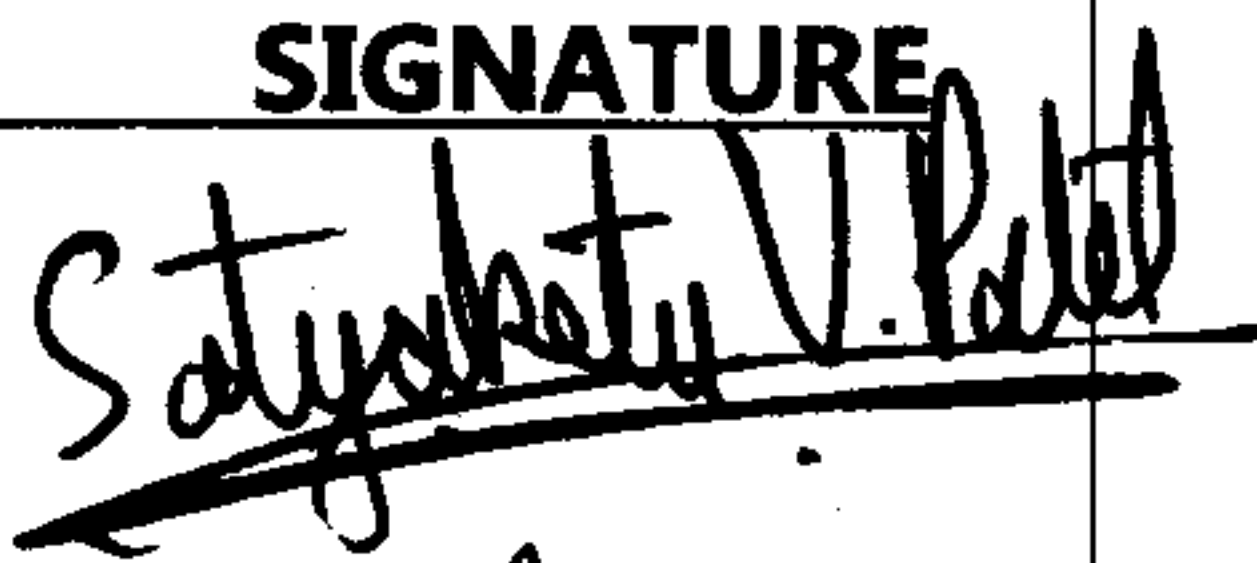

**Contempt Application No. 7 of 2017
In C.P. No. 17/425/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: Bhupendra Patel & Ors.
V/s.
Hotel Oasis (Surat) Pvt. Ltd. & Ors.

Section of the Companies Act: Sections 425 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SATYAKETU PATEL	R-2	-	
2.	DHIREN R. DAVE	PCS	Petitioner's Applicant	

ORDER

Learned PCS Mr. Dhiren Dave present for Applicant. Respondent no. 2 Mr. Satyaketu Patel present.

This application is filed by the Original petitioner in CP 17/2016 under section 425 of companies Act, 2013 alleging contempt in respect of the order dated 31.08.2017 passed by this Tribunal. The grievance of the applicant is R-2 is acting as Director of the company and convening annual general meetings.

R-2 present in person and represented that an appeal is filed against the order dated 31.08.2017 before Hon'ble NCLAT by one of the shareholder of the company and it is pending.

Perusal of the order dated 31.08.2017 show that there is no specific direction against R-2 not to act as director more so it impliedly shows that the issue relating to directorship of R-2 is pending before Hon'ble high Court of Gujarat. further appeal is also filed against the order dated 31.08.2017. Therefore, we see no grounds to admit this application.

Application is dismissed. No costs.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL